

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Dated: 22nd March, 2011

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

Appeal No.138 of 2010

**J.S.L. Appellant (s)
Versus ... Respondent (s)
Dakshin Haryana Bijli Vitran Nigam & Anr.**

Counsel for the Appellant (s) : Ms. Sangeeta Sharma with
Mr. R.K. Jain (Rep.)

Counsel for the Respondent (s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri &
Ms. Ranjitha Ramachandran for HERC
Mr. M.R. Baskar for R.1
Ms. Shikha Ohri for Intervenor

ORDER

It has been argued by the learned counsel for the Appellant that the date of rebate has to be reckoned not from the date of the earlier order dated 20.12.2007 but from the date of introduction of F.S.A. dated 05.11.2006. On this point, we have heard the learned counsel for the Respondents.

The learned counsel for the Respondents seek some time to get further instructions on this point from their clients.

Post the matter on **24.03.2011** for further hearing.

**(V.J. Talwar)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

TS/Ks